



HIGH COURT OF JUDICATURE, MADRAS

NOTIFICATION NO. 06/2019

DATED. 08.01.2019

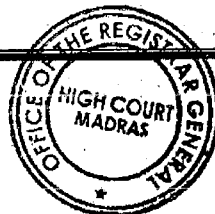
DISTRICT JUDGE (ENTRY LEVEL) DIRECT RECRUITMENT FOR PUDUCHERRY JUDICIAL SERVICE

Date of notification	08/01/2019
Last date for submission of On-line Application	01/02/2019
Last date for remittance of fee through Bank	04/02/2019
Tentative Schedule of Examination	
Preliminary Examination (OMR Method)	23/03/2019
Main Written Examination	18/05/2019 & 19/05/2019
Viva-voce	Second week of June 2019

Online applications are invited, through <https://www.mhc.tn.gov.in> for direct recruitment to the post of District Judge (Entry Level) (under 25% Quota) in the Puducherry Judicial Service under the Puducherry Judicial Service (Cadre and Recruitment) Rules 2008 as amended [hereinafter referred to as 'the Rules'].

Note:-

- Applications submitted through <https://www.mhc.tn.gov.in> will alone be accepted and no other means/modes of application will be entertained.
- Applicants are advised to read "the Rules", the detailed notification, instructions available in <https://www.mhc.tn.gov.in> issued for filling up of online application and guidelines for remittance of examination fee, thoroughly, prior to filling up of online application. The applicants shall ensure that they fulfil all the requirements of eligibility for the post applied before filling up the online application.
- Applicants must furnish all the relevant information called for. Furnishing of false and/or incomplete information shall lead to rejection of their application.



21/1/19

I. VACANCY AND PAY SCALE

Name of the post	Name of the service	No. of vacancy	Scale of pay
District Judge (Entry Level) (Under 25% Quota)	Puducherry Judicial Service	1 (Unreserved)	Rs. 51,550 - 1230 58,930 - 1380 63,070+ Allowances

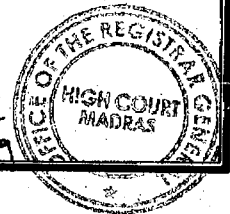
As there is only one post identified for Direct Recruitment under 25% Quota in the Cadre of District Judge (Entry Level), the rule of reservation for any category including Differently Abled Persons will not apply.

2. QUALIFICATIONS**(A) AGE LIMIT (as on 01.07.2019)**

Category of candidates	Minimum Age (should have completed)	Maximum Age (should not have completed)
For Practising Advocates/ Pleader/ Assistant Public Prosecutors/ Judicial Officers	35 years	45 years

Note:-

- (i) Refer G.I. Dept. of Per. & Trg., O.M. No.36012/13/88-Estt. (SCT), dated 22-05-1989 and O.M.No/36011/1/98-Estt.(Res).., dated 01-07-1998 - The candidates of reserved category cannot avail age relaxation and shall satisfy the age prescribed for unreserved.
- (ii) The candidates must have been born not earlier than 01.07.1974 and not later than 01.07.1984.
- (iii) No special age concession is applicable for Differently Abled Candidates, Ex-Service men and Destitute Widow.



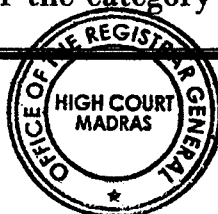
(B) ESSENTIAL QUALIFICATIONS (As on 08.01.2019)

The Applicants should possess the following qualification:

<p>I.</p>	<p>For Practising Advocates/ Pleaders / Assistant Public Prosecutors / Judicial Officers</p>	<p>(i) Must possess a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission, or recognized by Bar Council of India or any other equivalent qualification and enrolled as an Advocate under a State Bar Council established under the Advocates Act, 1961,</p> <p>(ii)(a) Must be practising as an Advocate/Pleader in the High Courts or Supreme Court or Courts Subordinate thereto and must have practiced for a period of not less than seven years on the date of notification</p> <p style="text-align: center;">or</p> <p>(b) Must be an Assistant Public Prosecutor having not less than seven years of experience as an Advocate and/or Assistant Public Prosecutor on the date of notification.</p> <p>(c) Must have practised for a period of not less than 7 years on the date of notification and continue to be a practicing Advocate/working Assistant Public Prosecutor till the date of selection and appointment.</p> <p style="text-align: center;">or</p> <p>Serving Judicial Officers (Civil Judges and Senior Civil Judges) having seven years practice, as Advocate and Judicial Service put together are permitted to participate in the selection subject to the outcome of SLP No. 14156/2015, pending before the Hon'ble Supreme Court of India.</p> <p style="text-align: center;">*****</p>
------------------	---	--

Note:-

- (i) The educational qualification prescribed for the post should have been obtained by acquiring the required and recognised qualification in the order of study, viz., 10th/ SSLC + HSC or its equivalent + Bachelor Degree.
- (ii) Applicants applying under the category of "practicing Advocates" ,who have



h
8/1/19

graduated in Law from the academic year 2009-2010 and thereafter, must have also passed the All India Bar Examination, conducted by the Bar Council of India.

- (iii) The applicants applying under the category of "practicing Advocates" must be practicing as Advocate in Courts of Civil and/ or Criminal Jurisdiction on the date of notification and continue to be practicing Advocate till the date of selection and appointment.

3. ELIGIBILITY

i. THE APPLICANT:

- a) Must be a citizen of India;
- b) Must possess adequate knowledge to read, write and speak in English and Tamil or Malayalam or Telugu.

Note:- The successful candidates who have not studied Tamil as second language in S.S.L.C. / Matric, must pass the Tamil Language Proficiency Test within the period of probation.

ii. CHARACTER AND CONDUCT:

- (a) The character of a candidate must be such as to make him suitable in all respects for appointment to the Service. The applicant must produce a certificate of character and good conduct given after the date of notification from three responsible persons not related to him, in the format prescribed in Annexure-A. Out of the three persons certifying, one must be a Senior Advocate or counsel and the other two must be responsible persons, not being relatives of the applicants but who are well acquainted with the applicants in their private life.

Note -

- (i) The person certifying need not be a Gazetted Officer or Government Servant or Judicial Officer.
- (ii) The Character and Conduct certificate need not be submitted by the applicants coming under the category of "Judicial Officers".



- (b) No person shall be appointed as a member of the Service unless he is in good mental and physical health and is free from any disability, except a person who is claiming reservation under The Right of Persons with Disabilities Act, 2016. Before appointment, candidates with disability shall be required to appear before the Medical Board constituted for assessment which will examine them and certify whether they are fit for appointment to the service and their disability will not affect the effective performance of duty as a member of the service.
- (c) Must satisfy such other conditions prescribed in "the Rules" for appointment to the post of District Judge.

4. DISQUALIFICATION FOR APPOINTMENT

No person shall be qualified for appointment to the Service or being in service:-

- (i) Who has entered into, or contracted marriage or living in relationship with a person having a spouse living, or who, having a spouse living, has entered into or contracted a marriage or living in relationship with any person;
- (ii) If dismissed or removed or stigmatic termination from services by, Central Government or High Court or any State Government or Statutory or Local authority or from any employment, or

If a candidate after being selected as a Assistant Public Prosecutor / Judicial Officer has been discharged/removed from service or convicted of any offence, or

If a candidate who is or has been temporarily or permanently debarred or disqualified by the High Court or the Union Public Service Commission or any State Public Service Commission or any other Recruitment Agency, Board or Commission, from appearing for examinations/interview or selections conducted by it, or

If a candidate has been removed or suspended from its roll by the Bar Council, or

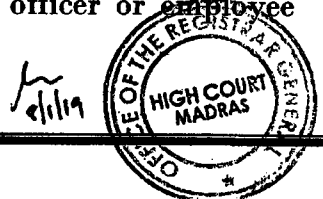


h
e/119

If any disciplinary proceedings or penalty or punishment has been imposed or contemplated by the Bar Council or any Disciplinary Authority or Court, which in the opinion of the Hon'ble High Court, renders him unsuitable for appointment in Judicial Service, or

If being Assistant Public Prosecutor/Government Pleader/Judicial Officer, placed under suspension/Disciplinary Proceedings initiated /contemplated or pending. Under Central Civil Services (Classification, Control and Appeal) Rules, 1965 or any other Rules.

- (iii) If, being an Advocate, was found guilty of professional misconduct by the Bar Council under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or orders of the Court or Judicial forum.
- (iv) a) If, the candidates do not fulfil the conditions prescribed in "the Rules", or
- b) If, he/she influences or attempts to influence, or obtains or attempts to obtain, any favour in any form at any stage of Selection process; or
- c) Impersonates by or for the candidate; or
- d) Makes or submits any forged documents in support of his or her candidature; or
- e) If he/she conceals any material information or provides any false information or makes false/wrong claim at any stage of selection process, or
- f) If he/she uses or attempts to use, improper or illegal means, either for purpose of being permitted to appear in examination or at any stage of examination, in examination room/hall, or
- g) If he/she, during written examination harasses or threatens or uses un-parliamentary words or causes physical injury to or misbehaves with, any Officer or employee engaged; or
- h) If he/she, disobeys any directions relating to examination including oral directions by the invigilator or observer or any other officer or employee engaged for conducting examination, or



- i) If he/she attempts to enlist support or canvasses in any form for his/her candidature or selection/appointment, through persons of influence or officers of Government/High Court will also disqualify him/her from appointment.

5. PRACTICE /EXPERIENCE CERTIFICATE /NO OBJECTION CERTIFICATE/ SERVICE CERTIFICATE TO BE PRODUCED IN ORIGINAL WHEN CALLED FOR –

- (a) Besides submitting the Degree Certificate and Enrolment Certificate issued by the Bar Council, Bar experience certificate shall be submitted by applicants coming under the category of “Practicing Advocates” in the format prescribed in Annexure-B. (From the authorities specified below).
- (i) In case of applicants practicing as Advocates in the High Court of Madras such certificate of practice should be obtained from the Registrar (Judicial) at the Principal Seat or at the Madurai Bench of the High Court, as the case may be.
- (ii) In case of applicants practicing as Advocates in the High Courts of other States and the Supreme Court of India, New Delhi, such certificate should be obtained from the Registrar, who is in charge of the Judicial side of respective High Court or the Supreme Court of India, New Delhi, as the case may be.
- (iii) In the case of Advocates, practicing in Subordinate Courts, such Certificate should be obtained from the Presiding Officer of the Court in which the candidate is / has been practicing.
- (b) In case of applicant coming under the category of “Assistant Public Prosecutor or Government Pleader /Judicial Officer”, besides the appointment order as Assistant Public Prosecutor or Government Pleader, No Objection / Service Certificate from the Head of Department /High Court specifying the length of qualifying service of the candidates’ shall be submitted in the format prescribed in Annexure ‘C’.
- (c) In case of serving Judicial Officers applying for the post, they shall obtain ‘ No Objection/Service Certificate’ from the Registrar General of the High Court concerned specifying the length of service in the format prescribed in Annexure C.



6. CERTIFICATE OF PHYSICAL FITNESS

Candidate selected for appointment to the post of District Judge (Entry Level) will be required to produce a certificate of physical fitness in accordance with the standard prescribed for the Indian Administrative Service, before his/her appointment.

7. FEES

Examination fee Rs.2,000/- for all applicants.

Note:

No fee exemption can be claimed by the candidates belonging to Reserved Category/Differently Abled /Destitute Widow/Ex-Service Men.

8. MODE OF PAYMENT OF EXAMINATION FEES:-

- i. After submission of application, the applicant shall take printout of 'Challan' that is generated and remit the requisite fees along with service charges levied by the bank before the last date prescribed for remittance of fee, at any branch of Indian Bank. The branch concerned will retain the Bank Copy of the 'Challan' and return the "Applicant Copy" to the applicant, which shall be retained by the applicant and cited for all future references/disputes, if any, regarding the payment of fee.
- ii. Failure to pay the fee prescribed within the time stipulated will result in rejection of application.
- iii. No other mode of payment like Demand Draft/Postal Order/Cheque/NEFT/RTGS or any other mode of online payment will be entertained and those applications will be summarily rejected.
- iv. Fees once paid, shall not be refunded or adjusted towards any other recruitment under any circumstances.

9. SCHEME OF EXAMINATIONS

The selection will be made through three successive stages viz.,

- (i) Preliminary Examination [Objective Type Question Paper in Optical Mark Recognition Paper (OMR Paper)] for selection of candidates for admission to the Main Examination,

